

Petition No. 1024/GT/2025

Date: 1st September 2026

To

General Manager (Commercial)
NLC India Limited, 135, EVR Periyar High Road,
Kilpauk, Chennai- 600010. Tamil Nadu

Subject: Petition for truing up of tariff for the period from COD of Unit-I (28.12.2019) to 31.3.2024, in respect of Neyveli New Thermal Power Station (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

Directions from Order in Petition No. 219/GT/2019

(a) The Petitioner is directed to comply with all the direction as given in the order dated 2.8.2024 in Petition No. 219/GT/2019.

Time Overrun

- (b) An updated PERT chart showing the exact dates for which delay is being claimed in the critical path, along with supporting documents mentioning the dates of delay being claimed.
- (c) A unit-wise calculation of IDC with proper formulae of the calculations and linkages to the respective loans and applicable quarterly interest rates, duly certified by the auditor, together with an editable soft copy.
- (d) A unit-wise calculation of IEDC with an editable soft copy in Excel with linkage and formulae of the calculations.
- (e) Updated Form-B reconciled with Form-1 and Form-M.
- (f) The Petitioner to comply with all the directions given by the Commission vide Order dated 2.8.2024 in Petition No. 219/GT/2019.

Additional Capital Expenditure (ACE)

- (g) To establish whether the payments are within the originally approved amount, the Petitioner shall submit the "Form-B" (Break-up of Capital Cost) and reconcile the amount claimed with the capital works approved and already capitalised, claimed under Regulation 24(1)(b).
- (h) The summary of claims (Petition, page 13, para 13) states "Actual Additional Capital Expenditure (from COD till Feb-2024)" as Rs. 8855 lakh, whereas the capital-cost roll-forward table under "Re. Actual Capital Expenditure" (Petition, page 25, paras 32-33) shows total Additional Capital Expenditure of Rs. 10718 lakh for 2021-22 to 2023-24, with a separate "Reduction in Capital Cost due to reconciliation" of Rs. 1864 lakh booked against the period 11.2.2021 to 31.3.2021. The Petitioner shall clarify and reconcile the Rs. 8855 lakh headline

figures against the Rs. 10718 lakh Form-9 total, explicitly setting out the netting against the Rs. 1864 lakh reduction.

Interest on Loan

- (i) Auditor-certified copy of Form-13, based on the actual applicable ROI without considering the adjustment towards sharing benefits on refinancing, along with the Excel working in respect of interest rates considered for calculation of the Weighted Average Rate of Interest (WAROI) for each year as considered in Form-13 during the period 2019-24.

Water Charges

- (j) Revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation along with the quantum, rate and water charges allocated to the township/irrigation or any other purposes which are included in the above claim, reconciled with the Audited Accounts.
- (k) Supporting document with respect to consent fee payable to the Tamil Nadu Pollution Control Board under the Water Act, and reason for year-on-year variation.

Security Expenses

- (l) Submit the assessment of security requirement along with documentary evidence and year-wise breakup of CISF and non-CISF security expenses claimed.

Fuel Cost (Form-15)

- (m) Form-15 & Form-16 specified at Annexure I (Part I of the Regulations in Excel format to be furnished, linking to the details duly certified by the Auditor, along with the certification that the claimed details are in line with the 2019 Tariff Regulations.

Forms

- (n) Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts;
- (o) Form-15 as per Annexure-I (Part-I) of the 2019 Tariff Regulations;

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents